

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
NOVATECH PROJECTS (I) PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Novatech Projects (I) Private Limited
2.	Date of incorporation of corporate debtor	21 st August, 1984
3.	Authority under which corporate debtor is incorporated / registered	RoC- Mumbai
4.	Corporate Identity No. of corporate debtor	U28100MH1984PTC033793
5.	Address of the registered office and principal office (if any) of corporate debtor	601, Balaji Infotech, Plot No. 278/A, Road No. 16/A, Wagle Industrial Estate, Thane, Maharashtra, India, 400604
6.	Insolvency commencement date in respect of corporate debtor	13 th November, 2024 (Order received on 14 th November 2024)
7.	Estimated date of closure of insolvency resolution process	12 th May, 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Neha Jain Nemani IBBI/IPA-001/IP-P-02465/2021-2022/13927
9.	Address and e-mail of the interim resolution professional, as registered with the Board	2404B Parthenon Building, JP Road, 4 Bungalows, Andheri West, Mumbai City, Maharashtra, 400053 Email: nehavkjain@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	KDRA Insolvency Professionals Private Limited Unit # 207, 2nd Floor, Kshitij CHS Ltd, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai – 400053. Email: cirp.novatechproject@gmail.com
11.	Last date for submission of claims	27 th November, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/en/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Novatech Projects (I) Private Limited** on **13th November, 2024**.

The creditors of **Novatech Projects (I) Private Limited**, are hereby called upon to submit their claims with proof on or before **27th November, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


Neha Jain Nemani

Date: 15th November, 2024
Place: Mumbai

Interim Resolution Professional
Novatech Projects (I) Private Limited

PUBLIC NOTICE

This notice is hereby issued on behalf of M/s. The Indian Performing Right Society Limited ("IPRS") having its registered office at 208, Golden Chambers, New Andheri Link Road, Andheri (W), Mumbai - 400053 for the information of the public at large that a Resolution has unanimously been passed in the Board Meeting of the IPRS dated 10th December, 2019 pertaining to the induction of the Legal Heirs of the deceased members as Legal Heir Members (LHM) of the IPRS on the basis of submission of Affidavits and Indemnity Bonds as per the prescribed form duly affirmed by oaths officers / Notary Public / concerned Govt. officers along with an undertaking of providing Succession Certificate and / or Legal Heir Certificate issued by the competent court of law or the concerned Govt. authority to the IPRS within a period of four years from the date of their enrollment as legal heir members. In case anyone has any objection, they may email at admin@iprs.org or write to us on the above address within 15 days of this notice.

The Indian Performing Right Society Limited (IPRS) has, post the requisite scrutiny of the documents submitted by the members following due process of law, enrolled the following legal heirs of the deceased members as Legal Heir Members till 8th November, 2024.

Sr.No.	IPi No	Name	Legal Heir Name	AD Date	Region
1	00729123056	Rajalakshmi Sanjay	Sanjay Chandrasekhar	11/07/24	Mumbai
2	00436810657	Farida Pankaj Udhass	Pankaj Udhass	22/07/24	Mumbai
3	00254238277	Reshma Iqbal Darbar	Mohamediqbal Ahmediyar Darbar	05/08/24	Mumbai
4	00122065028	Aarti Satyaprakash Mangtani	Satyaprakash Mangtani	14/08/24	Mumbai
5	00254209384	Abdullah Zubair Ahmad Jafari	Qaisarul Jafari	14/08/24	Mumbai
6	00062946755	Ishrat Begum Fahim Akhtar Sayyed	Qaisarul Jafari	15/08/24	Mumbai
7		Fahmida Mohammad Shafiqe Farooque	Qaisarul Jafari	28/08/24	Mumbai

Dated this 15th day of November, 2024.

ICICI Bank Branch Office: ICICI Bank Ltd, Ground Floor, Akruti Centre, MIDC, Near Telephone Exchange, Opp Akruiti Star, Andheri East, Mumbai- 400093.

PUBLIC NOTICE-TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET

(See provision to Rule 8(6))
Notice for sale of immovable asset(s)
E-Auction Sale Notice for the sale of immovable asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

This notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/ charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of ICICI Bank Limited will be sold on 'As is where is', 'As is what is' and 'Whatever there is' as per the brief particulars given hereunder:

Sr. No.	Name of Borrower(s)/ Co-Borrower(s)/ Guarantor(s)/ Loan Account No.	Details of the Secured asset(s) with encumbrances, if any	Amount Outstanding	Reserve Price/ Earnest Money Deposit	Date and Time of Property	Date & Time of E-Auction
(A)	(B)	(C)	(D)	(E)	(F)	(G)
1.	Bhagirathi Trans Corp Pvt Ltd (Borrower), Manohar Govind Sakpa, (Guarantor) Manohar Sakpa (Mortgagor) Loan A/c No. 23951000001/ 123905500003/ 123960000002/ 123960000003/ 123960000005	Property 1- Flat No. 37, Fourth Floor, (4th Floor), 'Rajendra Nagar Parishram Co- Op. Housing Society Ltd.' Western Express Highway, Next To Poisar, Gokul Haven, Magathane, Close To Magathane Depot, Oberoi Sky City Project, Connected Dattopada Road, Uppalibhagche Near 96/399, CTS No. 88, Magathane (Borivoli), Village: Magathane, Borivoli East, Property 2 & 3- Shop, No-S-22 & Flat No. G-3 Ground Floor, Wing No. F, *Shree Adinath Tower, Next To Magathane Depot, Western Express HWY, RTO Borivoli (E)- Near National Park, Close To Borivoli Nancy Colony Bus Stand, Survey No.2277, Hissa No. 4-A, CTS No. 2367 And 2367/1 To 4, Village: Dahisar, Near Nancy Colony, Taluka: Borivoli, (East), Mumbai, Property 1) Admeasuring Area 36,00 Sq Mtrs Carpet Which Is Inclusive Balconies Area Property 2 & 3) Admeasuring G Area 33.00 Sq Mtrs Carpet Which Is Inclusive Balconies Area & Admeasuring G Area 49.65 Sq Fts Built Up	Rs. 6,94,58,407/- as on 04.11.2024	Property 1) Rs. 80,00,000/- Property 2 & 3 Shop No S-22, Rs. 94,00,000/- & Flat No G-3 Rs. 58,00,000/- Shop No S-22 Rs. 9,40,000/- & Flat No G-3 Rs. 5,80,000/-	November 19, 2024 From 11.00 AM To 02.00 PM	December 07, 2024 From 11.00 AM Onward

The online auction will be conducted on the website (URL Link- <https://disposalhub.com>) of our auction agency M/s NexXen Solutions Private Limited. The Mortgagors/ Noticees are given a last chance to pay the total dues with further interest by December 06, 2024 before 05:00 PM else the secured asset(s) will be sold as per schedule. The prospective bidder(s) must submit the Earnest Money Deposit (EMD) Demand Draft (DD) (Refer Column E) at ICICI Bank Limited, Level 3-5, 74 Techno Park, Opp SEEPZ Gate No. 02, Marol MIDC, Andheri East, Mumbai 400 093 on or before December 06, 2024 before 04:00 PM. Thereafter, they have to submit their offer through the website mentioned above on or before December 06, 2024 before 05:00 PM along with the scanned image of the Bank acknowledged DD towards proof of payment of EMD. In case the prospective bidder(s) is/ are unable to submit his/ her/ their offer through the website, then the signed copy of tender documents may be submitted at ICICI Bank Limited, Level 3-5, 74 Techno Park, Opp SEEPZ Gate No. 02, Marol MIDC, Andheri East, Mumbai 400 093 on or before December 06, 2024 before 05:00 PM. Earnest Money Deposit DD/PO should be from a Nationalised/ Scheduled Bank in favour of 'ICICI Bank Limited' payable at Mumbai.

For any further clarifications in terms of inspection, Terms and Conditions of the E-Auction or submission of tenders, contact ICICI Bank Employee Phone No. 88737703067/304915594. Please note that the Marketing agencies M/s NexXen Solutions Private Limited 2, Augoe Assets Management Private Limited 3, Matex Net Pvt. Ltd., have also been engaged for facilitating the sale of this property. The Authorised Officer reserves the right to reject any or all the bids without furnishing any further reasons. For detailed Terms and Conditions of the sale, please visit www.icicibank.com/n4p45
Date: 15 November 15, 2024
Place: Mumbai
Authorized Officer
ICICI Bank Limited

OFFICE OF THE RECOVERY OFFICER DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)
1st Floor, MTNL Telephone Exchange Building, Sector-30 A, Vashi, Navi Mumbai-400703

RP No. 180 of 2021 **PROCLAMATION OF SALE: IMMOVABLE PROPERTY** Date of Auction Sale: 18/12/2024

PROCLAMATION OF SALE UNDER RULES 37, 38 AND 52 (1)(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993
UNION BANK OF INDIA VS MR. MANGESH SUBHASH KAWALE & ANR

To, **CD-1. MR. MANGESH SUBHASH KAWALE** - Post Bhojegaon, Taluka - Dindori Dist. - Nashik - 422 202.
Whereas Recovery Certificate No. RC No. 180 of 2021 in O.A. No. 1262 of 2018 was drawn up by the Hon'ble Presiding Officer, DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3) on the recovery of the sum of Rs. 20,19,507/- (Rupees Twenty Lakhs Nineteen Thousand Five Hundred Seven Only) along with interest and the costs from the CD, and you, the CD, failed to repay the dues of the Certificate Holder Bank(s)/ Financial Institution(s). And whereas the undersigned has ordered the sale of the Mortgage/Attached properties of the Certificate Debtor as mentioned in the Schedule hereunder towards satisfaction of the said Recovery Certificate. Notice is hereby given that in absence of any order of postponement, the said property(s) shall be sold on **18/12/2024 between 1:00 PM to 2:00 PM** by auction and bidding shall take place through Online through the website: <https://www.bankauctions.com>. The details of authorised contact person for auction service provider is, Name: **C1 India Pvt Ltd, Name: MR. BHAVIK PANDYA, Mobile No. 8866682937 Email- support@bankauctions.com**. The details of authorised bank officer for auction service provider is, Name: **MR. CHETAN SHYAM KULTHE** Mobile No. 9923354888. Email- ubin0550434@unionbankofindia.bank
The sale will be of the properties of defendants/ CDs above named, as mentioned in the schedule below & the liabilities and claims attaching to the said properties, so far as they have been ascertained, are those specified in the schedule against each lot. The property will be put up for sale in the lot specified in the schedule. If the amount to be realized is satisfied by the sale of portion of the property, the sale shall be immediately stopped with respect to the remainder. The sale will also be stopped if, before any lot is knocked down the arrears mentioned in the said certificate + interest + costs (including cost of sale) are tendered to the officer conducting the sale or proof is given to his satisfaction that the amount of such certificate, interest and costs has been paid to the undersigned. At the sale, the public generally are invited to bid either personally or by duly authorized agent. No officer or other person, having any duty to perform in connection with this sale shall, however, either directly or indirectly, bid for, acquire or attempt to acquire any interest in the properties sold. The sale shall be subject to conditions prescribed in the second schedule to the Income Tax Act, 1961 and the rules made thereunder and to the following further conditions: I. The particulars specified in the annexed schedule have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, misstatement or omission in the proclamation. II. The Reserve Price below which the property shall not be sold is as mentioned in the schedule. III. The amount by which the bidding is to be increased. In the event of any dispute arising as to the amount bid or as to the bidder the lot shall at once be again put up for auction or may be cancelled. IV. The highest bidder shall be declared to be the purchaser of any lot provided always that he/she/they are legally qualified to bid and provided further the amount bid by him/her/ them is not less than the reserve price. It shall be in the discretion of the undersigned to decline acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so. V. Each intending bidder shall be required to pay Earnest Money Deposit (EMD) by way of DD/Pay order in favour of **RECOVERY OFFICER, DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)** to be deposited with R.O./Court Auctioneer, **DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)** Or by Online through RTGS/NEFT/ directly into the Account No. 10430100022945 the name of **BANK OF BARODA** having IFSC Code No. **BARB0VASHIX** and details of the property along with copy of PAN card, address proof and identity proof, E-mail ID, Mobile No. and in case of the company or any other document, confirming representation/ attorney of the company and the receipt/counter foil of such deposit. EMD deposited thereafter shall not be considered eligible for participation in the auction.

The Earnest Money Deposit(EMD), Reserve Price and Bid Increase, be fixed as follows:

Sr. No.	Details of Property	EMD Amount (In Rs.)	Reserve Price (In Rs.)	Bid Increase in the multiple (In Rs.)
1	Gat no. 476/P Admeasuring 2.00 Acres Situated at and post Tisgaon, Tal - Dindori Dist. - Nashik.	6,60,000	66,00,000	25,000

EMD received after due date & time shall be rejected & the amount paid towards the EMD shall be returned to them by way of option given by them in the E-Auction Form. Any person desirous of participating in the bidding process is required to have a valid digital signature certificate issued by the competent authority. It is the sole responsibility of the bidder to obtain the said digital signature certificate, active e-mail id and a computer terminal/system with internet connection to enable him/her to participate in the bidding. Any issue with regard to digital signature certificate and connectivity during the course of bidding online shall be the sole responsibility of the bidder and no claims in this regard shall be entertained. If the bid is increased within the last 5 minutes of the given time of auction, the auction time is further extended by additional time of 5 minutes to enable the other bidders to increment their bids & the auction process comes to an end if no further increment(s) is/are made within the extended time of 5 minutes. In case of movable/immovable property the price of each lot shall be paid at the time of sale or as soon after as the officer holding the sale directs, and in default of payment, the property shall forthwith be again put up for auction for resale. The successful bidder shall have to pay 25% of the sale proceeds after adjustment of EMD on being knocked down by next day in the said account/Demand draft/Banker Cheque/Pay order as per detail mentioned above. If the next day is Holiday or Sunday, then on next first office day. The purchaser shall deposit the balance 75% of the sale proceeds on or before 15th day from the date of sale of the property, exclusive of such day, or if the 15th day be Sunday or other Holiday, then on the first office day after the 15th day by prescribed mode as stated above. In addition to the above the purchaser shall also deposit Publication fee with Recovery Officer, **DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)** @2% upto Rs. 1,00,00/- and @1% of the excess of the said amount of Rs. 1,00,00/- through DD in favour of Registrar, **DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)**. In case of default of payment within the prescribed period, the deposit, after defraying the expenses of the sale, may, if the undersigned thinks fit, shall be forfeited to the Government and the defaulting purchaser shall forfeit all claims to the property or to any part of the sum for which it may subsequently be sold. The property shall be resold, after the issue of fresh proclamation of sale. Highest bidder shall not have any right/titly over the property until the sale is confirmed by the Recovery Officer, **DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)**. The amount of EMD deposited by the unsuccessful bidders shall be refunded through online mode in case of EMD deposited through online. In case EMD is deposited in the form of DD/BC/Pay order the same will be returned by hand. Original ID proof of the photocopy sent with the E-Auction EMD Form has to be brought. No interest shall be paid on EMD amount. No request for inclusion/substitution in the sale certificate of names of any person(s) other than those mentioned in the E-Auction EMD Form shall be entertained. In case of more than one items of property brought for sale, the sale of such properties will be as per the convenience and it is not obligatory to go serially as mentioned in the sale notice. NRI Bidders must necessarily enclose a copy of photo page of their passport & route their bid duly endorsed by Indian Mission (Embassy). The movable/immovable property is being sold on 'As is where is' and as is what basis' and is subject to Publication charges, revenue and other Encumbrances as per rules. The undersigned reserves the right to accept or reject any or all bids, if found unreasonable or may postpone the auction at any time without assigning any reason. Details of this Proclamation of sale can be viewed at the website www.drt.gov.in.

Schedule of Property:

Lot No.	Description of the property to be sold	Revenue assessed upon the property or part thereof	Details of any encumbrances to which the property is liable	claim if any, which have been put forward to the property and any other known bearing its natural and value
1	Gat no. 476/P Admeasuring 2.00 Acres Situated at and post Tisgaon, Tal - Dindori Dist. - Nashik.	Not Known	Not Known	Not Known

Note: As on Auction Date i.e. 18/12/2024. The total amount of Rs. 30,89,000/- (Approx) is outstanding Payable by the CDs. Date of inspection of the properties as mentioned above has been fixed as 10/12/2024 between 11AM to 4PM. Last date of uploading of EMD and bid documents been fixed as 13/12/2024 up to 4:30pm.
Given under my hand and seal on this date 13/11/2024

Sd/-
(Deepa Subramanian)
Recovery Officer I,
Debts Recovery Tribunal Mumbai (DRT 3)

PIRAMAL CAPITAL & HOUSING FINANCE LTD.
CIN: L65910MH1984PLC032639
Registered Office: Unit No. 601-6th Floor, Piramal Amiti Building, Piramal Agastya Corporate Park, Kamani Junction, Opp. Fire Station, LBS Marg, Kurla (West), Mumbai-400070 -T +91 22 3802 4000
Branch Office : HDIL Tower, Ground Floor, Anant Kanekar Marg, Bandra (East), Mumbai- 400051
Contact Person: 1. Vaidehee Byndra- 9821537386, 2. Rohan Sawant- 983314013, 3. Ashish Jha- 9096750852

E-Auction Sale Notice-Fresh Sale
Pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of Piramal Capital & Housing Finance Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 for the recovery of amount due from borrower/s, offers are invited by the undersigned for purchase of immovable property, as described hereunder, which is in the possession, on 'As Is Where Is Basis', 'As Is What Is Basis' and 'Whatever There Is Basis', Particulars of which are given below:

Loan Code/ Branch/ Borrower(s)/ Co-Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount	Property Address_Final	Reserve Price	Earnest Money Deposit (EMD) (10% of RP)	Outstanding Amount (12-11-2024)
Loan Code No.: 0500025975 & 0500028310 Mumbai- Bandra (Branch), Chandan Umashankar Jha (Borrower), Shila (Co Borrower 1)	Dt: 26-11-2018, Rs. 16,18,650/- (Rs. Sixteen Lakh Eighteen Thousand Six Hundred Fifty Only) & Dt: 27-12-2018, Rs. 3,32,270/- (Rs. Three Lakh Thirty Two Thousand Two Hundred Seventy Only)	All The piece and Parcel of the Property having an extent- Flat No. 201, 2nd Flr. A-Wing, Sai Prerna Na Chsl, Shivaji Chowk, Nr. Lodha Heaven, Chsl, Shivaji Chowk, Nr. Lodha Heaven, Of Kalyan Shiv Road, Thane Maharashtra IN 421203 Boundaries As- North: Chandresh Gokul South: C-Wing East: B-Wing West: Chandresh Sarovar	Rs. 23,26,500/- (Rs. Twenty Three Lakh Twenty Six Thousand Five Hundred Only)	Rs. 2,32,650/- (Rs. Two Lakh Thirty Two Thousand Six Hundred Fifty Only)	Rs. 35,47,030/- (Rs. Thirty Five Lakh Forty Seven Thousand Three Hundred Fifty Only) & Rs. 796,450/- (Rs. Seven Lakh Ninety Six Thousand Four Hundred Fifty Only)

DATE OF E-AUCTION: 24-12-2024, From 11:00 A.M. TO 01:00 P.M. (WITH UNLIMITED EXTENSION OF 5 MINUTES EACH).
LAST DATE OF SUBMISSION OF BID: 23-12-2024, BEFORE 04:00 P.M.

For detailed terms and conditions of the Sale, please refer to the link provided in www.piramalfinance.com/e-Auction.html or email us on piramal.auction@piramal.com

STATUTORY 30 DAYS SALE NOTICE UNDER SARFAESI ACT TO THE BORROWER/GUARANTOR /MORTGAGOR
The above mentioned Borrower/Guarantor are hereby notified to pay the sum as mentioned in section 13(2) notice in full with accrued interest till date before the date of auction, failing which property will be auctioned/sold and balance dues if any will be recovered with interest and cost from borrower/guarantor.
Date: November 15, 2024
Place: Mumbai
Sd/- (Authorized Officer),
Piramal Capital & Housing Finance Limited

Mega Fin (India) Limited
CIN: L65990MH1982PLC027165
Registered Office : 17th Floor, A-Wing, Mittal Tower, Nariman Point, Mumbai- 400 021

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH SEPTEMBER 2024 (Rs. in lakhs)

Sr. No.	Particulars	Results					
		Quarters Ended			Half Year Ended		Years Ended
		30-09-2024	30-06-2024	30-09-2023	30-06-2024	30-09-2023	31-03-2024
	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited	
1	Income	-	-	-	-	-	27.09
	Interest Income	-	-	-	-	-	0.35
	Other Income (Including Sundry Balance w/b)	-	-	0.00	-	-	27.44
	Total Income	-	-	0.00	-	-	0.35
2	Expenditure	-	-	-	-	-	-
	Finance Costs	-	-	-	-	-	1.37
	Employee Benefit Expenses	-	-	0.18	-	-	5.84
	Other Expenses	0.40	0.85	0.48	1.25	5.84	7.12
	Total Expenditure (a+b)	0.40	0.85	0.66	1.25	6.41	8.49
3	Profit/(Loss) before Exceptional Items (1-2)	(0.40)	(0.85)	(0.65)	(1.25)	(6.05)	18.95
4	Exceptional Items (Net)	-	-	-	-	-	-
5	Profit/(Loss) from Ordinary Activities before tax (3-4)	(0.40)	(0.85)	(0.65)	(1.25)	(6.05)	18.95
6	Tax Expenses	-	-	-	-	-	1.49
	Previous Year Tax	-	-	-	-	-	4.77
	-Current tax	-	-	-	-	-	-
	-Deferred tax (Asset)/Liability	-	-	-	-	-	-
7	Net Profit/(+)/Loss/- after tax (5-6)	(0.40)	(0.85)	(0.65)	(1.25)	(6.05)	12.69
8	Other Comprehensive Income	-	-	-	-	-	-
A	Other Comprehensive income not to be reclassified to profit and loss in subsequent periods	-	-	-	-	-	-
B	Other Comprehensive income for the year, net of tax	-	-	-	-	-	-
9	Total Comprehensive Income	(0.40)	(0.85)	(0.65)	(125.37)	(6.05)	12.69
10	Paid-up Equity Share Capital (Face value of Rs.10/-)	817.55	817.55	817.55	817.55	817.55	817.55
11	Other Equity	-	-	-	-	-	(692.20)
12	Earning Per Share (EPS)	-	-	-	-	-	-
	Basic and diluted EPS before and after Extraordinary items (not annualized)	-	-	-	-	-	-
	Basic	(0.01)	(0.01)	(0.01)	(0.01)	(0.01)	0.16
	Diluted	(0.01)	(0.01)	(0.01)	(0.01)	(0.01)	0.16

Notes:
1. The above is the extract of the detailed format of unaudited quarterly financial results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the financial results is available on www.bseindia.com
2. The above results were reviewed by the Audit Committee and approved by the Board at their meeting held on November 14, 2024. The Statutory Auditors have expressed unqualified audit opinion.
3. The previous period's year's figures have been regrouped/rearranged wherever considered necessary.
For Mega Fin (India) Limited
Sd/-
Archana Maheshwari
Director, DIN: 09180967

SAKUMA EXPORTS LTD.
EXPORTERS & IMPORTERS (GOVERNMENT OF INDIA RECOGNISED TRADING HOUSE)
Regd Office: 301-A, Aarus Chambers, S.S. Amrutvan Lane, Near Mahindra Tower, Worli, Mumbai-13
CIN - L51909MH2005PLC155765

Extract of Statement of Standalone & Consolidated Financial Results for the Quarter ended Sept 30, 2024 (As per the format under Annexure XI of the SEBI Circular No. CIR/CFD/CMD/15/2015 dated November 30, 2015)

Rs. In Lacs (Except Earning per share)

Particulars	Standalone			Consolidated		
	Quarter Ended 30-Sep-24	Quarter Ended 30-Sep-23	Half Year Ended 30-Sep-24	Quarter Ended 30-Sep-24	Quarter Ended 30-Sep-23	Half Year Ended 30-Sep-24
	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)
Total Revenue from Operations (Net)	31,767.70	31,233.51	83,942.69	34,143.20	36,432.64	108,340.95
Net Profit / (Loss) from ordinary activities after tax	190.71	249.28	645.47	123.54	273.12	692.13
Total Comprehensive Income	191.45	253.77	648.41	124.28	277.61	695.07
Weighted Average Equity Share Capital (FV of Rs. 1 per share)	15,571.03	14,957.71	15,571.03	15,571.03	14,957.71	15,571.03
Earnings Per Share (before extraordinary items)						
(a) Basic	0.01	0.02	0.04	0.01	0.02	0.04
(b) Diluted	0.01	0.02	0.04	0.01	0.02	0.04
Earnings Per Share (after extraordinary items)						
(a) Basic	0.01	0.02	0.04	0.01	0.02	0.04
(b) Diluted	0.01	0.02	0.04	0.01	0.02	0.04

Notes to the unaudited financial results for the year ended Sept 30, 2024:
1. The above Unaudited Standalone financial results for the half year ended September 30, 2024 were reviewed by the Audit Committee and approved by the Board of Directors of the Company at its meeting held on November 14, 2024. The Auditors have issued an unqualified Audit opinion on these results.
2. The Financial results of the Company have been prepared in accordance with Indian Accounting Standards (Ind AS) notified under Section 133 of the Companies Act, 2013 read with relevant rules of the Companies (Indian Accounting Standards) Rules, 2015 as amended by the Companies (Indian Accounting Standards) (Amendment) Rules, 2016.
3. Company's business activity falls in a primary single business segment i.e. trading in agro products, hence no separate information is disclosed.
4. The Company vide its letter of offer dated 08/04/2024 offered upto 7,89,84,298 Equity shares of face value of Rs. 1/- each at a price of Rs. 25.30 per Equity share (including Share premium of Rs. 24.30 per Equity share) for an amount aggregating Rs. 19,883.03 Lacs to the existing share holders of the Company on right basis in the ratio of 33 Right Equity shares for every 98 fully paid up equity shares held by the Equity shareholders on the record date i.e 15/04/2024. Rights issue has been done in accordance with Section 62(1)(a) of the Companies Act and other applicable laws.
Pursuant to the Rights issue, earnings per share (EPS) in respect of previous periods have been adjusted as per Indian Accounting Standard 33 "Earnings per share", prescribed under Section 133 of the Companies Act, 2013.
5. The Company has issued Bonus Shares by way of capitalization of Reserves to the equity shareholders of the Company in the ratio of 4: 1 i.e. 4 (Four) new fully paid-up Equity Shares of Rs. 1/- (Rupee One only) each for every 1 (One) existing fully paid-up Equity Share of Rs. 1/- (Rupee One only) each held by the eligible shareholders as on the Record Date.
Pursuant to the Bonus issue, earnings per share (EPS) in respect of previous periods have been adjusted as per Indian Accounting Standard 33 "Earnings per share", prescribed under Section 133 of the Companies Act, 2013.
6. Previous Years figures have been regrouped / rearranged wherever considered necessary to confirm to the current period classification and grouping.

For SAKUMA EXPORTS LTD
Sd/-
Saurabh Malhotra
Managing Director
(DIN: 00214500)

Place : Mumbai
Date : November 14, 2024

SILVERLINE
SILVERLINE TECHNOLOGIES LIMITED
CIN No: L99999MH1992PLC06360
Regd. Off: Silverline Technologies Ltd., Unit No. 509, 5th Floor, Centrum IT Park, Near Sakal Hotel, Wagle Industrial Estate, Thane West 400604
Contact no.- 9821140008 *Website- www.silverlinetechnology.com *E-mail ID- companysecretaries03@gmail.com

Statement of Standalone Unaudited Financial Result for the 2nd Quarter And Half Year Ended 30/09/2024 (Rs. In Lakhs)

Particulars	STANDALONE		
	Quarter ending/Current Year ending 30.09.2024	Half year ended	

एकूणच महिलांच्या सुरक्षेचे काय?

गेल्या काही वर्षात विशेषतः सुरक्षा यंत्रणांमधून महिलांनाही स्थान दिले जाऊ लागले आहे. संरक्षण दलात महिलांसाठी आरक्षण ठेवले जाते आहे. सर्वच राज्यांच्या पोलीस यंत्रणांमध्ये महिला पोलीस ही संकल्पनाही आता रूढ झालेली आहे. अर्थातच महिलांनी सर्वच क्षेत्रात पुरुषांच्या बरोबरीने स्थान प्राप्त केले आहे. स्वाभाविकपणे ज्या ज्या ठिकाणी पुरुषांना संधी दिली जाते. त्या त्या ठिकाणी महिलांनाही स्थान मिळणे अपेक्षितच आहे. केंद्रीय राखीव पोलीस दलापाठोपाठ आता केंद्रीय औद्योगिक सुरक्षा दलातही महिला पोलीसांची स्वतंत्र तुकडी तैनात करण्याचा निर्णय घेतलेला आहे. अधिकाधिक क्षेत्रांमध्ये महिलांना दिले जाणारे हे स्थान काळाची गरज ठरतेच. शिवाय आजच्या विज्ञान तंत्रज्ञानाच्या युगात महिलांकडे असलेली गुणवत्ता आणि क्षमता या दोघांच्याही आवश्यकतेप्रमाणे उपयोग करून घेता येऊ शकतो. जर संरक्षण दलाच्या तीनही दलांमधून महिलांनी आपली कामगिरी सिद्ध केली असेल तर औद्योगिक सुरक्षा दलात तिला योग्य ते स्थान मिळणे यात तसे फारसे काही विशेष घडले आहे असे नाही. आज देशाच्या एकूण लोकसंख्येत महिला आणि पुरुष हे जवळपास समसमान झालेले आहेत. कदाचित थोड्याफार फरकाने महिलांची संख्या जास्त असण्याची शक्यता आहे. हे प्रमाण लक्षात घेऊन महिलांच्या सर्व प्रकारे सक्षमीकरणची व्यवस्था आवश्यकही ठरते. दुर्दैवाने पुरुषांइतके साक्षरतेचे प्रमाण महिलांमध्ये नाही. विशेषतः ग्रामीण भागात अल्प शिक्षण आणि निरक्षरता या दोन्ही गोष्टी पाहायला मिळतात. असे असले तरी किमान शैक्षणिक पात्रता आणि शारीरिक क्षमता या दोन गोष्टींच्या बळावर महिलांना अनेक क्षेत्रांमध्ये संधी देता येऊ शकते. आतापर्यंत अनेक सुरक्षा यंत्रणांमध्ये कार्यरत असलेल्या महिलांनी आपली कार्यक्षमता सिद्ध केलेली आहे. म्हणूनच औद्योगिक सुरक्षा दलामध्ये त्यांचा समावेश होणे हीदेखील एकाअर्थी अपरिहार्य गोष्ट म्हणता येते.

औद्योगिक सुरक्षा दलात महिला

प्रश्न एवढाच निर्माण होतो की, विशेषतः सुरक्षा यंत्रणांमध्ये महिलांना स्थान दिले जात असूनही एकूणच समाजातील महिलांच्या सुरक्षिततेचा प्रश्न अजूनही गंभीर आणि कायम आहे असेच म्हणावे लागते. ठिकठिकाणी घडणाऱ्या महिला अत्याचाराच्या घटना आणि अनेक कुटुंबांमध्ये महिलांशी केला जाणारा व्यवहार हादेखील चिंताजनक ठरतो. घर, प्रपंच सगळं सांभाळून नोकरी करणाऱ्या महिलांची संख्या पुरुषांपेक्षा जरी कमी असली तरी वेगवेगळ्या पद्धतीने घरखर्च कमी होण्यासाठी हातभार लागेल असा प्रयत्न वेगवेगळ्या पद्धतीने महिला करीत असतात. समाजाची मानसिकता महिलासंदर्भात अधिक सकारात्मक होण्याची आवश्यकता आहे. यातला स्पष्टपणे दिसून येणारा विरोधाभास हाच आहे की, सुरक्षा यंत्रणांमध्ये महिलांना सुरक्षा दिली जाते आहे. परंतु महिलांच्या सुरक्षेची समस्या कमी होताना दिसत नाही.

याचा अर्थ सरकारी पातळीवर अशा प्रकारच्या संधी दिल्या जातात. त्या गरजेच्याही ठरतात. परंतु सामान्य स्तरावर समाजव्यवस्थेत जर महिला सुरक्षेची समस्या कायम राहत असेल तर त्याबाबत अधिक वेगळा आणि गांभीर्याने विचार करण्याची गरज आहे. आपल्या गुणवत्तेतून आणि शारीरिक क्षमतेतून ती जर पुरुषांच्या बरोबरीने काम करू शकत असेल तर कोणत्याही अत्याचाराला बळी पडणार नाही, असे वातावरण निर्माण करण्याची आवश्यकता आहे. प्रामुख्याने महिलांकडे या सर्व क्षमता असूनही त्यांना डावलले जाण्याचे प्रकार घडतात. विशेषतः त्यांना आर्थिकदृष्ट्या स्वावलंबी होऊ दिले जात नाही. कोणतीही महिला जर आर्थिकदृष्ट्या स्वावलंबी झाली तर ती अत्याचार आणि अन्यायालासुद्धा प्रतिकार करू शकेल. आणि या आर्थिक स्वावलंबनाची किती गरज आहे हे तिच्यासाठी सुरू केल्या जाणाऱ्या वेगवेगळ्या सवलत योजनांमधूनसुद्धा दिसून येते. महिलांची सुरक्षितता ही प्रामुख्याने तिला मिळणाऱ्या आर्थिक संधींशी निगडित आहे असे म्हटले तर ते चुकीचे ठरणार नाही. कुठल्याही घरात स्त्री जर कमाई करीत असेल तर घरात तिचा अधिक सन्मान होतो. एवढी मग तिने कितीही घरगुती काम केले. तरी तिच्याकडे पाहण्याचा भाव सापत्नपणाचाच असतो.

...तरच मूलभूत विचार होईल

महिलांना औद्योगिक सुरक्षा दलात संधी मिळणे आणि त्यांनी उद्योगांच्या संरक्षणासाठी नोकरी म्हणून कर्तव्य बजावणे. परंतु महिलांच्या सुरक्षिततेसाठी अधिकाधिक उद्योग सुरू करणे यालाही महत्त्व मिळण्याची आवश्यकता आहे. या नव्या संधीमुळे औद्योगिक सुरक्षा दलातल्या स्त्रिया, विमानतळ, मेट्रो शिवाय इतर सरकारी आणि औद्योगिक इमारतींना सुरक्षा पुरवण्याचे काम त्यांच्याकडे सोपवले जाईल. पण ज्यांना या महिला सुरक्षा देणार आहेत त्या उद्योगांमध्ये महिलांचे प्रमाण किती अगदी विमानतळ किंवा मेट्रो आणि इतर उद्योगांमध्ये महिलांची संख्या किती आहे याचीदेखील आकडेवारी जर समोर आली तर या सगळ्या पुरुषप्रधान उद्योगांना सुरक्षा देणाऱ्या महिलांनाच नोकरीच्याच संधी नाकारल्या जातात किंवा योग्य त्या प्रमाणात त्यांना तिथे संधी मिळत नाही ही देखील वस्तुस्थिती आहे. म्हणूनच उद्योगांना सुरक्षा देणाऱ्या महिलांच्या सुरक्षेचे काय हा प्रश्न अनुत्तरीत राहतो. तसे पाहिले तर समाजातल्या प्रत्येक क्षेत्रामध्येच अजूनही महिलांना समान संधी मिळालेली नाही. अगदी हे निर्णय घेणाऱ्या राजकारणातसुद्धा तुलनेने महिलांचे प्रतिनिधित्व कमी आहे. तिथेच समानतेच्या तत्त्वाला हरताळ फासला जातो. अर्थात एकूणच महिलांबाबतचा हा दृष्टीकोन अनेक दशके दुर्लक्षित राहिला. आता त्याला थोडीफार चालना मिळते आहे. खरे तर सरसकट सर्वच उद्योग व्यवसायांमध्ये महिलांना समान संधी देण्याचा धोरणात्मक निर्णय होण्याची आवश्यकता आहे. तसे झाले तरच महिलांच्या सुरक्षेचा मूलभूत विचार झाला असे म्हणता येईल. अन्यथा तुकड्या तुकड्यांमध्ये दिल्या जाणाऱ्या संधीचा प्रभाव पडणार नाही.

आशियाई महिला चॅम्पियनशिप हॉकी स्पर्धा जपानचा पराभव करून चीनची विजयी हॅटट्रिक



■ नालंदा

या स्पर्धेत चीन पाठोपाठ यजमान भारताचीही चांगली कामगिरी होत असल्याने विजेतेपदासाठी भारत आणि चीन यांचीच प्रबळ दावेदारी मानली जात आहे. भारताने मलेशिया आणि कोरियाला हरवले आहे.

आज चीन विरुद्ध जपान यांच्यात सामना झाला. या स्पर्धेत जपानचे दोन्ही सामने अनिर्णित राहिले. त्यांचा पहिला सामना द. कोरिया विरुद्ध २-२ असा अनिर्णित राहिला. त्यानंतर दुसऱ्या सामन्यात थायलंडने जपानला १-१ असे बरोबरीत रोखले. त्यामुळे चीन विरुद्धच्या सामन्यात जपान निश्चितपणे विजय मिळविल असे वाटले होते. पण तसे झाले नाही सध्या जबरदस्त फार्मि

बिहारच्या राजगीर स्टेडीयम मध्ये सुरू असलेल्या आशियाई महिला चॅम्पियनशिप हॉकी स्पर्धेत आज चीनने जपानचा २-१ गोलने पराभव करून विजयाची हॅटट्रिक नोंदवली. तर दुसरीकडे दोन मानहानीकारक पराभवांनंतर मलेशियाने द. कोरियाला पराभूत करून या स्पर्धेतील आपल्या पहिल्या विजयाची नोंद केली.

असलेल्या चीनने जपानला २-१ ने पराभूत करून आपली विजयी हॅटट्रिक पूर्ण केली. चीनने या स्पर्धेत पहिल्या सामन्यात थायलंडचा

१५-० गोलने धुव्वा उडवला होता तर दुसऱ्या सामन्यात मलेशियाला ५-० ने पराभूत केले. आणि जपान विरुद्धच्या चुरशीच्या सामन्यात जपानचा २-१ गोलने पराभव केला. चीनी खेळाडूंनी सुरुवातीपासूनच आक्रमक खेळ करीत जपानची बचाव फळी भेदून २ गोल केले. त्यानंतर जपानने सामना फिरवण्याचा प्रयत्न केला पण त्यांच्या खेळाडूंना केवळ १ गोल करता आला आणि चीनने सामना जिंकला. दुसरीकडे या

स्पर्धेत तब्बल ९ गोल खाणाऱ्या मलेशियाला अखेर तिसऱ्या सामन्यात सूर गवसला. आणि मलेशियाने द. कोरियाचा २-१ ने पराभव केला.

विशेष म्हणजे कोरियाने पहिला गोल करून १-० अशी आघाडी घेतली होती. कोरियाला पेनल्टी करणार मिळाला त्याचे त्यांनी गोलात रुपांतर केले. त्यानंतर मलेशियाच्या जाटी मोहम्मद आणि नुरी मोहम्मद या दोघांनी एक एक गोल करून सामना जिंकला.

१९ वर्षाखालील आशिया कपसाठी भारतीय संघ जाहीर

■ नवी दिल्ली

बीसीसीआयने आगामी अंडर १९ आशिया कप २०२४ स्पर्धेसाठी टीम इंडियाची घोषणा केली आहे. बीसीसीआयने एकूण १५ खेळाडूंची निवड केली आहे. तर ५ राखीव खेळाडूंचा समावेश केला आहे. मोहम्मद अमन याच्याकडे कर्णधारपदाची धुरा देण्यात अरुणार आहे. तर किरण चोसले उपकर्णधारपदाची जबाबदारी सोपवण्यात आली आहे. मुंबईकडून राजीव ट्रॉफीत दशतक करणाऱ्या वसईकर आयुष म्हात्रे याचाही या स्पर्धेसाठी भारतीय संघात समावेश करण्यात आला आहे. तर हार्दिक राज यालाही संधी मिळाली आहे.

मोहम्मद अमन (कॅप्टन), किरण चोसले (उपकर्णधार), आयुष म्हात्रे, वैभव सूर्यवंशी, सी आंद्रे सिद्धार्थ, प्रणव पंत, हरवंशसिंग पनगालिया (विकेटकीपर), अनुराग कवडे (विकेटकीपर), हार्दिक राज, एमडी ईनान, केपी कार्तिकेय, समर्थ नागराज, युधाजित गुहा, चेतन शर्मा आणि निखिल कुमार.

प्रो कबड्डी लीग! ७ पराभवांनंतर गुजरातचा बंगाल वॉरियर्सवर विजय

■ नोएडा

प्रो कबड्डी लीगच्या ११ व्या हंगामात गुजरात टायटन्सची कामगिरी अत्यंत खराब झाली. अखेर ७ पराभवांनंतर गुजरातला विजयाची चव चाखायला मिळाली. गुजरातने बंगाल वॉरियर्सवर १९ गुणांनी विजय मिळवला.

गुजरात विरुद्ध बंगाल यांच्यातील सामना एकातर्फी झाला गुजरात टायटन्सच्या खेळाडूंनी सुरुवातीपासूनच आक्रमक खेळ

करीत हाफटाइममध्ये २ वेळा ऑलआउट केले. हाफटाइमला गुजरात २४-१३ अशा फरकाने आघाडीवर होती. गुमनसिंगने १७ गुण मिळवले याउलट बंगालचा कर्णधार फजल अत्राचाली आणि मनिंदर सिंह पूर्णपणे फ्लॉप ठरले. नितीने रेडिंग मध्ये थोडीफार चपळता दाखवली. पण तेवढी पुरेशी नव्हती. कारण गुजरातचे खेळाडू अत्यंत आक्रमकपणे खेळत होते. आणि त्यांची आक्रमकता अखेरपर्यंत कायम राहिली त्यामुळेच बंगालचा पराभव झाला.

राष्ट्रीय ट्रॅक सायकलिंग अर्जिक्यपद स्पर्धा - २०२४ सुर्या थात्तु, पूजा दानोले महाराष्ट्र संघाचे कर्णधार

■ मुंबई

चेन्नई, तामिळनाडू येथे १५ ते १९ नोव्हेंबर २०२४ दरम्यान ७६वी सीनियर, ५८ज्युनियर आणि ३९वी सब ज्युनियर राष्ट्रीय ट्रॅक सायकलिंग अर्जिक्यपद स्पर्धा होत आहेत. या स्पर्धेत सहभागी होणा-या महाराष्ट्र संघाच्या कर्णधारपदी पुरुषांमध्ये आंतरराष्ट्रीय सायकलपटू सुर्या थात्तु आणि महिलांमध्ये आंतरराष्ट्रीय पदक विजेती सायकलपटू पूजा दानोले यांची निवड करण्यात आली आहे. आंतरराष्ट्रीय पंच आणि प्रशिक्षक सुदाम रोड्डे यांच्या अध्यक्षतेखालील प्रताप जाधव, प्रा. संजय साठे, श्रीमती दिपाली पाटील, मिलींद झोडगे आणि उत्तम नाळे यांच्या समितीने महाराष्ट्राचा २१ पुरुष आणि २० महिला असा एकूण ४१ सायकलपटूंचा संघ जाहीर केला. मुख्य प्रशिक्षक म्हणून महाराष्ट्र शासनाच्या आंतरराष्ट्रीय प्रशिक्षक श्रीमती दिपाली पाटील यांची नेमणूक करण्यात आली आहे.

महाराष्ट्राचा संघ पुढीलप्रमाणे : पुरुष : सुर्या थात्तु (कर्णधार), मंगेश ताकमगे, वेदांत जाधव (तिथे पुणे), मंथन लोटे (ठाणे), वेदांत ताजने (नाशिक), विवान सपू (मुंबई) मेन ज्युनियर : साहिल शेते, हरिष दिपक डोंबोळे समरजित हरी थोरबोले (दोघे क्रीडा प्रबोधिनी पुणे), सोहम पवार (दोघे पुणे), सक्षत मोठे (सांगली) बॉईज सब ज्युनियर : सिद्धेश सर्जेराव घोरपडे, आंकार जोतिराम गांधले, प्रणय भागाण्णा चिन्गुंडे, श्रीनिवासअनंता जाधव, अशिष संजय पवार, (सर्व क्रीडा प्रबोधिनी पुणे), शंभूराजे यादव (धाराशिव)

युथ बॉईज : संस्कार घोरपडे, अर्णव गौड, अनुज गौड, अर्णव गुडाळकर (सर्व मुंबई) महिला : पूजा दानोले (कर्णधार - कोल्हापूर), श्रेता गुंजाळ, अदिती प्रमोद डोंगरे (क्रीडा प्रबोधिनी पुणे) संस्कृती खेसे (दोघी पुणे), शिवा ललवाणी (नाशिक). बुनेन ज्युनियर : सायली आरंडे (कोल्हापूर), सिद्धी शिर्के (पुणे), आकांक्षा म्हेत्रे (जळगाव), आमावरी अनिल राजमाने, ऋतिका भाऊसे शेजुळ (दोघी क्रीडा प्रबोधिनी पुणे), गर्ल्स सब ज्युनियर : आभा सोमण (पुणे), प्राजक्ता सूर्यवंशी (सांगली), प्रेरणा शिवाजी काळके, श्रावणी अमोल कासार (दोघी क्रीडा प्रबोधिनी पुणे), निकिता शिंदे (कोल्हापूर) युथ गर्ल्स : गायत्री तांबवेकर, ज्ञानेश्वरी माने, मुध्दा कर्वे, सुप्री जगताप (सर्व पुणे)

सुविचार खंडाळा, रत्नागिरी. मोबा.९४२२४२०६१११

नीती आणि उन्नती यांचं एक नातं आहे. ज्यांची नीती चांगली असते, त्यांची उन्नती कधीच थांबत नाही.

पंचांग शुक्रवार, १५ नोव्हेंबर, २०२४ शक १९४६ क्रोधीनामसंवत्सर

कार्तिक पौर्णिमा नक्षत्र : भरणी - जन्मराशी :-

रवी उदय- ०६-४७ रवी अस्त- १७-५९ ००-०९ ते २४-०० मेघ

त्रिपुरारी पौर्णिमा, गुरुनामक जयंती, कार्तिक स्नान सामाी, कार्तिक स्वामी दर्शन रात्री ९.५५ ते उ. रात्री २.५८ पर्यंत, पौर्णिमा उ. रात्री २.५८ पर्यंत

पाककृती

सोनपापडीची गोड पुरी

★ साहित्य -
एक कप सोनपापडी
दोन कप गव्हाचे पीठ
१/४ चमचा तेल
१/३ चमचा वेलची पूड
तीळ

★ कृती - सोनपापडीची गोड पुरी बनवण्यासाठी सर्वात आधी एका बाऊलमध्ये सोनपापडी घालावी. तसेच यामध्ये वेलची पूड आणि तीळ घालावे. आता हे सर्व मिक्सरमधून बारीक करून घ्यावे. आता हे गव्हाच्या पिठामध्ये घालावे व आवश्यकतेनुसार पाणी मिक्स करावे. तसेच पीठ मळून बाजूला ठेऊन द्यावे. आता एका कढईमध्ये तेल गरम करण्यास ठेवावे. आता गोळे बनवून कचोरीचा आकार द्यावा. यानंतर तेलामध्ये तळून घ्यावा. तर चला तयार आहे आपली सोनपापडीची गोड पुरी, गरम किंवा थंड सर्व्ह करू शकतात.

एलआयसी-आयडियल बुद्धिबळ स्पर्धेत आराध्या पुरो दोन गटात विजेती

■ मुंबई

आयडियल स्पोर्ट्स अकॅडमी-गुपतर्फे बालदिनामित्त लाईफ इन्शुरन्स कॉर्पोरेशन ऑफ इंडिया पुरस्कृत एलआयसी-आयडियल कप शतक महोत्सवी बुद्धिबळ स्पर्धेमध्ये अपराजित ९ वर्षीय आराध्या पुरो हिने ९ व १० वर्षाखालील दोन्ही वयोगटात सर्वाधिक ४.५ गुण मिळवून विजेतेपदाचा डबल धमाका केला. १० वर्षाखालील गटात निर्णायक पाचव्या साखळी फेरीमध्ये आराध्या पुरोने अर्जुन बॅनर्जीच्या राजाला २८ व्या मिनिटाला शह देत दुसऱ्या विजेतेपदाला गवसणी घातली. मुंबई शहर जिल्हा बुद्धिबळ संघटना, आरएमएसएस् व को-ऑपरेटिव्ह बँक एम्पलाईज युनियन-मुंबई सहकार्याने झालेल्या स्पर्धा पारितोषिक वितरण समारंभ सिधुदुर्गा सहकारी बँकेचे चेअरमन हरीश परब, मुंबई शहर बुद्धिबळ संघटनेचे सेक्रेटरी राजाबाबू गजेंगी,चंद्रकांत कनयुटकर, लीलाधर चव्हाण यांच्या हस्ते पार पडला.

फॉर्म ए जाहीर उद्घोषणा	
(भारतीय नादारी आणि दिवाळखोरीपणा मंडळ (कोर्पोरेट ब्यकॉन्सिडरिंग दिवाळखोरी करणारे प्रकल्प) विनियमन, २०१६ च्या विनियमन ६ अन्वये)	
नोव्हेटेक प्रोजेक्ट्स (आय) प्रायव्हेट लिमिटेडच्या धनकांचे लक्ष वेधण्याकरिता	
संबंधित तपशील	
१. कोर्पोरेट कर्जदारांचे नाव	नोव्हेटेक प्रोजेक्ट्स (आय) प्रायव्हेट लिमिटेड
२. कोर्पोरेट कर्जदाराच्या व्याजपत्राचे दिनांक	२१ ऑगस्ट, १९५४
३. प्राधिकरण ज्या अंतर्गत कोर्पोरेट कर्जदाराची स्थापना/नियंत्रण/कायदा आहे	आरओसी, मुंबई
४. कोर्पोरेट कर्जदाराच्या कोर्पोरेट ओळख क्र./अंकीकृत नावित ओळख क्र.	U28100MH1984PTC033793
५. कोर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालय आणि प्रमुख कार्यालय (जर अस्तित्वात)	६०९, बालाजी इन्फोकॉ, फ्लॉट क्र. २७/८, रोड क्र. १६/८, काळंडे इन्डस्ट्रियल इस्टेट, ठाणे, महाराष्ट्र, भारत, ४००६०४
६. कोर्पोरेट कर्जदाराच्या संबंधित दिवाळखोरी सुरु होण्याचा दिनांक	१३ नोव्हेंबर, २०२४ (आदेश दि. १४ नोव्हेंबर, २०२४ रोजी प्राप्त)
७. दिवाळखोरी ठरवणारे प्राधिकरण/पारितोषिक अंतर्गत दिवाळ	१२ मे, २०२५
८. अंतर्गत ठरवणारे व्यावसायिक म्हणून काम पाहणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव आणि नोंदणीकरण क्रमांक	नेहा जैन नेमणी IBBI/PA-001/FP-P-02465/2021-2022/13927
९. मंडळाकडे नोंदणीकृत असल्यास, अंतर्गत ठरवणारे व्यावसायिकाचे नाव आणि ईमेल	२४०४बी, फॉर्च्युन बिल्डिंग, जेपी रोड, ४ बंगलोर, अंधेरी पश्चिम, मुंबई शहर, महाराष्ट्र - ४०००१३ ईमेल: nehavjain@gmail.com
१०. अंतर्गत ठरवणारे व्यावसायिकाचे पत्रकारिताकरिता पत्रकारिता पत्र आणि ईमेल	नेहा जैन नेमणी IBBI/PA-001/FP-P-02465/2021-2022/13927
११. दावे सादर करण्याचा अंतिम दिनांक	२७ नोव्हेंबर, २०२४
१२. अंतर्गत ठरवणारे व्यावसायिकाचे निधीचे केंद्रस्थान, कर्ज २१ व्या उप-कलम (६८)च्या अंतर्गत (६) अन्वये करताराचे नाव, उर असल्यास	लक्ष्मी ज्योती
१३. कोर्पोरेट कर्जदाराचे प्राधिकृत प्रतिनिधी म्हणून काम पाहणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव आणि ईमेल	लक्ष्मी ज्योती
१४. (अ) संबंधित ठरवणारे व्यावसायिकाचे नाव आणि (ब) अधिकृत प्रतिनिधीचा तपशील उपलब्ध असेल	(अ) वेबसाइट: https://ibbi.gov.in/en/home/downloads (ब) लक्ष्मी ज्योती

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कर्णधारिता व्यावसायिकांच्या यादी नोव्हेटेक प्रोजेक्ट्स (आय) प्रायव्हेट लिमिटेडची कोर्पोरेट दिवाळखोरी ठरवणारे प्राधिकरण सुरु करण्यास आदेश दि. १३ नोव्हेंबर, २०२४ रोजी दिले आहेत. नोव्हेटेक प्रोजेक्ट्स (आय) प्रायव्हेट लिमिटेडच्या धनकांचे लक्ष वेधणे दावे पुराव्यास दि. २७ नोव्हेंबर, २०२४ रोजी किंवा त्यापूर्वी अंतर्गत ठरवणारे व्यावसायिकांच्या यादीत नोंद क्र. १० अन्वये नव्या पत्रकारिता सादर करण्यास सांगण्यात येत आहे.

द्वितीय धनकांची यादी दाखवायलावे त्यांचे पुराव्यासहीत दावे फक्त सैद्धांतिक पद्धतीने सादर करावे. इतर दावे धनकांची यादी दाखवायलावे पुरावे सादर करावे. त्याद्वारे किंवा सैद्धांतिक पद्धतीने सादर करणे शक्यतः दावाबाबतचे सुकृते किंवा दिवाळखोरी करणारे दावे सादर केल्यास वेद ठेवण्यास येईल.

सही/-
नेहा जैन नेमणी
अंतर्गत ठरवणारे व्यावसायिक
दिनांक: १५ नोव्हेंबर, २०२४
ठिकाण: मुंबई